

CENTRAL ADMINISTRATIVE TRIBUNAL

PATNA BENCH, PATNA

CCPA 187/2013

(Arising out of OA 588/2005)

Dated: 16.07.2015

CORAM

HON'BLE MS. URMITA DATTA (SEN), MEMBER (J)

HON'BLE MR. A.K. UPADHYAY, MEMBER (A)

Ashish Kumar Jha, S/o A.R. Jha, R/o village/Post- Gosaigaon, P.O. Gopalpur,
District- Bhagalpur (Bihar)Petitioner.

By advocate: Sri M.P. Dixit.

Verses

1. Sri S.K. Gupta, Addl. Divisional Railway Manager, South East Central Railway, Nagpur.
2. Sri Ram Kamal, Senior Divisional Personnel Officer, South East Central Railway, Nagpur. Respondents.

By advocate: None.

ORDER (ORAL)

Urmita Datta (Sen)/Member (J):- The instant contempt petition has been filed for non-compliance of court's order dated 31.01.2012 passed in OA 588/2005.

According to the petitioner, respondents have not complied with the order till today. However, it is noted that order was passed on 31.01.2012 (Annexure-C/1) and a letter has been sent to the respondents by the applicant, through his advocate, regarding implementation of the order on 30.09.2012 (Annexure-C/2).

The instant contempt petition has been filed on 22.10.2013. It is noted that

under Section 20 of Contempt of Court Act 1971, we do not have power to entertain the contempt petition beyond one year of time.

In view of the above, CCPA is dismissed. However, the petitioner will be at liberty to take appropriate steps as per law, if so advised.

Upadhyay
(A.K. Upadhyay)/M(A)
Bp

Urmita Datta (Sen)
[Urmita Datta (Sen)]/M(J)